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**(2021) 06 SEBI CK 0198**

**In the Securities Appellate Tribunal Mumbai**

**Case No :** Miscellaneous Application No.360, 377 Of 2018, 525 Of 2019, Appeal No. 396, 405 Of 2018, 562 Of 2019

Rajeev Bhanot & Ors

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

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**Date of Decision :** 28-06-2021

**Acts Referred:**

**Citation :** (2021) 06 SEBI CK 0198

**Hon'ble Judges :** Tarun Agarwala, Presiding Officer; M. T. Joshi, J

**Bench :** Division Bench

**Advocate :** Somasekhar Sundaresan, Yugandhara Khanwilkar, Anshuman Sugla, Arihant Agarwal, Tanya Gupta, Joby Mathew, Shyam Mehta, Manish Chhangani, Anubhav Ghosh, Ravishekhar Pandey, Etc.

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**Judgement**

1. We have heard the learned counsel for the parties. Order reserved.
2. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be taken up for hearing through video conference or through physical hearing.
3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.